

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:889
ANSWERED ON:01.03.2013
RULE ON SALE AND EXPORT OF IRON ORE
Semmalai Shri S.

Will the Minister of MINES be pleased to state:

- (a) whether the Government has invoked Rule 27(3) of the Mineral Concession Rules, 1970 restricting sale or export of Iron Ore by the States;
- (b) if so, the details thereof and the reasons for invoking the said rule along with the fallout of such directive and the reaction of the State/UT administration thereto;
- (c) whether the said directives are being complied with by the various States; and
- (d) if so, the details thereof and if not, the reasons therefor and the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) to (d): No, Madam. However, on a reference received from State Government of Jharkhand, the Central Government has imposed a special condition under Rule 27(3) of the Mineral Concession Rules, 1960 restricting sale or export of iron ore from those mines, where leases have been granted by giving preferential treatment in allotment for end (captive) uses.